## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 10 JAN 334

MPPLICATION NO(s) 802 93 and 840 to 844/93.

MPPL ICANTS:

RESPONDENTS:

R.S.Karnic & five Others v/s. Secretary, Depatt.of Posts, NDelhi & Ors.

- 1. Sri.S.K.Mohiyuddin, Advocate, No.11, Jeevan Building, s, Kumara Park East, Bangalore-1.
- 2. Sri.M.Vasudeva Rao, Central Govt.Stng.Counsel, High Court Bldg, Bangalore-560 OOl.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on O2-12-1993.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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## CENTRAL ADMINISTRATIVE TRIBUNAL

## BANGALORE BENCH

ORIGINAL APPLICATION No.802/93

& 840 to 844/93.

THIS THE 2ND DAY OF DECEMBER, 1993

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI V. RAMAKRISHNAN

MEMBER (A)

- Shri R.S. Karnic
   S/o. K. Ramasheshaiah,
   34 years, Postal Assistant,
   Bangalore GPO.
- Shri M. Mahalinga
   S/o. Sri Mariyappa,
   Gyears, Postal Assistant,
   Bangalore GPO.
- Shri H. Sanjeevaiah,
   S/o. Sri H. Hanmantha Reddy,
   42 years, Postal Assistant,
   Bangalore GPO.
- Shri M.V. Ganeshan,
   S/o. Sri M.M. Varadaraj,
   years, Postal Assistant,
   Bangalore GPO.
- 5. Shri N. Mohan, S/o. Sri R. Natarajan, 38 years, Postal Assistant, Bangalore GPO.
- Shri S. Prasad,
   S/o. Sri B. Shivappa,
   35 years, Postal Assistant,
   Bangalore GPO.

Applicants

(By Advocate Shri S.K. Mohiyuddin)

۷s.

Union of India, through Secretary, Ministry of Posts, New Delhi.

- Chief Post Master, Bangalore GPO, Bangalore.
- Post Master General, Bangalore.

Respondents

(By Advocate Shri M. Vasudeva Rao) Central Govt. Standing Counsel.

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ORDER

## Shri Justice P.K. Shyamsundar, Vice Chairman.

The case was ordered to be posted to 7.12.1993 but with consent of parties, the same was taken up for hearing today and disposed off by this order.

- order in which the Govt. have taken a decision to pay Daily allowance to officers under pre-promotional training which benefit had been stopped earlier. In that connection, there have been several proceedings before this Tribunal in which the Tribunal had taken a consistent view that officers sent up for pre-promotional training were entitled to Daily allowances. Following these decisions, the Govt. have taken the very appropriate decision of continuing the grant of Daily allowance to the officers on pre-promotional training. The order, as we see, covers all those who underwent such training between 1987 and 1992 as a for promotion to higher posts. It also directs refund of amounts recovered from officers on grounds of being disentitled. We place on record the Govt. order.
- To abide by the Govt. order supra and pay to the applicants herein the Daily allowance due to them for the period they underwent prepromotional training within two months from the date of this order.

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(V.RAMAKRISHNAN) MEMBER(A) (P.K.SHVAMSUNDAR)

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BANGALORE

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